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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

CCP 21/93 in  
OA 501/92

Date of decision: 13.4.93

Smt. Gita Kumari.

... Petitioner.

Versus

Shri R.K. Bhargava,  
Secretary,  
Ministry of Urban Development,  
New Delhi & Ors. ... Respondents.

CORAM:

THE HON'BLE MR. JUSTICE V.S.MALIMATH, CHAIRMAN.  
THE HON'BLE MR. B.N. DHOUDIYAL, MEMBER(A).

For the Petitioner .. Shri Vijay Kumar Mehta,  
Counsel.

For the Respondents. .. Shri Jog Singh, Counsel.

JUDGEMENT (ORAL)  
(By Hon'ble Mr. Justice V.S. Malimath, Chairman)

After this case was heard for some time, it was brought to our notice that there is a vacancy of Lower Division Clerk, which is a Group'C' post, at Faridabad in the compassionate quota and none at Delhi at present. In the circumstances, we consider it proper to say that it would be due compliance with the first direction of the Tribunal if the petitioner is given appointment at Faridabad. As regards the second direction regarding regularisation of the quarter now occupied by the petitioner, the counsel for the respondents submits that suitable accommodation at Faridabad would be provided as early as possible and until then she will not be asked to vacate the quarter now occupied by her at Delhi. This is a reasonable stand taken by the respondents. We record the undertaking in this behalf. So far as the compliance of the first direction is concerned, Shri Jog Singh, learned counsel for the respondents submitted that the ✓ appointment would be given to enable the petitioner to

report to duty at Faridabad as a Lower Division Clerk within three weeks from this date. We record the undertaking of the learned counsel for the respondents.

2. Recording the above two undertakings, the contempt proceedings are dropped.

B. N. Dhoundiyal  
(B.N. Dhoundiyal)

Member (A)

V. S. Malimath  
(V.S. Malimath)

Chairman

'SRD'